

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 7**

**CA 240/2024 In C.A.(CAA)/66(MB)2022**

CORAM:

**SH. PRABHAT KUMAR    JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES:    **HAZEL MERCANTILE LIMITED**

Section 230-232, Sec 234 of the Companies Act, 2013

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**ORDER**

**CA 240/2024 –**

1. Mr. Ankit Pitti, CA i/b SST Legal appeared for the Applicant.
2. This is an application seeking dispensation of meeting of the Secured Creditors in view of NOC's for demerger obtained from all the four secured creditors as on 31.12.2021.
3. The Applicant is directed to place on record list of Secured Creditors as on date.
4. List this matter on 26.07.2024 for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna